to Questions

Written Answers offices have to perform postal delivery duties on holidays also, like regular postmen, the Extra Departmental Delivery Agents do not get any overtime allowance while the postmen are entitled to get Rs. 9/- as Overtime Allowance; and

(b) if so, what steps Government propose to take to remove this discrimination?

THE MINISTER OF STATE THE MINISTRY OF COMMUNICA-TIONS (SHRI YOGENDRA MAK-WANA): (a) The Extra Departmental Delivery Agents working in Department delivery Sub-Post Offies where no post of Postmen is sanctioned have to perform one delivery of paid articles only The EDDAs in such cases are not entitled to overallowance. The Department have already issued instructions that EDDAs should not be brought on duty in Departmental. Sub-offices on Postal holidays as far as possible.

(b) The matter is under consideration

## Re-instatement of retrenched workers of Bishrampur colliery

654. SHRIMATI KANAK MUKER-JEE: Will the Minister of ENERGY be pleased to state the details of the steps taken by Government to reinstate the sixty-eight retrenched workers of Bishrampur Colliery in Madhya Pradesh and to withdraw all cases against them and settle workers demands through discussions?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI MISHRA): 68 GARGI SHANKAR workers of Churcha Collie<sub>1</sub> y Bishrampur Colliery) were engaged in the past as casuals for jobs of purely temporary nature as and when required. The services of these workers thus automatically came to an end on the completion of the specified jobs. The question of their reinstatement, therefore, does not arise

655. SHRI ARABINDA GHOSH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to amend the Constitution for giving right to every citizen to exercise his franchise on attaining the age of 10 years; and
- (b) if not. what are the reasons therefor?

THE MINISTER OF LAW JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The question of lowering the voting age, from the present 21 years to 18 years forms part of the comprehensive proposals on Electoral Reforms which are under consideration of the Cabinet Committee on Electoral Reforms. The question of amending the Constitution for lowering the voting age will arise only if the final decision is taken to accept the proposal, after necessary consultations.

## सागर निर्वाचन क्षेत्र में उप-चुनाव

656. श्री प्यारेलाल खण्डेलवाल : क्या विधि, न्याय श्रीर कम्पनी कार्य मंत्री यह बनाने को कृपा करेंगे कि:

- (क) क्या मध्य प्रदेश में हाल में हुए सागर लोक सभा उप-चनाव में उप-महानिरीक्षक (पुलिस) सागर क्षेत्र दारा राजनीतिक प्रचार किए जाने पर उपमहा-निरीक्षक के विरुद्ध चनाव आयोग को कोई णिकायत की गई थी;
- (ख) यदि हां, तो उसका व्योरा काहै; और
- (ग) इस सम्बन्ध में क्या कारेवाई की गई है ?

विधि, न्याय और कम्पनी कार्य मंत्री (ओ जगन्नाथ कौशल ): 🚊 (क) जी हां।